

No. 133/XXXVI(3)/2014/54(1)/2012

Dated Dehradun, March 26, 2014

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the President is pleased to order the publication of the following English translation of 'The Payment of Wages (Uttarakhand Amendment) Bill 2012 (Adhiniyam Sankhya 17 of 2014).

As passed by the Uttarakhand Legislative Assembly and assented to by the President on 03 March, 2014.

The Payment of Wages (Uttarakhand Amendment) Act, 2012

(Uttarakhand Act No.17 of 2014)

An

Act

Further to amend the Payment of Wages Act, 1936 to the context of the State of Uttarakhand;

Be it enacted by the Uttarakhand Legislative Assembly in the Sixty-three Year of the Republic of India as follows:-

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| Short title and Commencement | 1. (1) This Act may be called the Payment of Wages (Uttarakhand Amendment) Act, 2012

(2) It shall extend to the whole State of Uttarakhand.

(3) It shall come into force at once. |
| Amendment of Section 6 | 2. Section 6 of the Payment of Wages Act, 1936 (Central Act No. 04 of 1936) shall be substituted as follows; namely :-

"6 All wages shall be paid by Banks Cheques or Real Time Gross Settlement or National electronic Fund Transfer or Electronic Clearing Service System or Postal Cheque; |

Provided that if the work of the employed person is of temporary nature or employed person is migrant and he wants to receive cash payment of his earned wages, after the written permission of the Officer not below the rank of Assistant Labour Commissioner posted in the work area of employment, cash payment of wages of the Concerning employed person may be paid.

By Order,

K. D. BHATT,
Principal Secretary.

पी0एस0यू0 (आर0ई0) 19 विधायी/328-2014-100+500 (कम्प्यूटर/रीजियो)।

